

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

113.I.A. 540/2024
I.A.1239/2024
I.A. 1915/2024
IN
C.P. (IB)-1541(MB)2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Vipul Diamond
VS
Tara Jewels Ltd.

Appearance

For Applicant : Adv. Maulik Chokshi in IA 1915/2024

For liquidator : Adv. Aalisha Sharma i/b. Dhruve Liladhar & Co.

SECTION 9 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 1239/2024

This application has been filed by the liquidator for the following reliefs;

- a) *That this Hon'ble Tribunal be pleased to grant an extension of 6 (six) months i.e. 180 days in the Liquidation period of the Corporate Debtor from the date of passing of Order in the present Interlocutory Application;*
- b) *That this Hon'ble Tribunal be pleased to exclude the period of filing, listing and hearing of the present Interlocutory Application;*

c) For any further or other relief that this Hon'ble Tribunal may be pleased to grant in the interests of equity, justice, and good conscience, for which act of kindness the Applicant as in duty bound shall ever pray.

Ld. counsel for the liquidator submits that out of the three assets to be sold one asset i.e. the fire affected inventory at Unit B-7/2 has been sold and rest of the two inventories are in the process of e-action.

Upon considering the submissions and averments made in the application, we are inclined to allow extension of **6 months from 24.02.2024**. I.A is **allowed** and stands **disposed of**.

I.A. 1915/2024

Ld. Counsel appearing for the Respondent No.2 accepts the notice and seeks time to file reply. Let the same be done within three weeks after serving copy to the other side.

Issue Notice to R-1 returnable on **06.06.2024**. Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 2 weeks from the date of receipt of the notice.

List IA 540/2024 on **13.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)